

(9) Punitive impositions in areas affected by communal disturbances can be effective.

(10) State Governments should undertake studies of the various aspects of the communal problem in different regions, so that problems peculiar to a region could be more effectively dealt with. Central help would be available for such studies.

(c) The communal situation in the country has not been satisfactory from the second half of 1967.

(d) The National Integration Council had examined the problem in all its aspects at the Srinagar Conference in June, 1968. The Standing Committee of the National Integration Council and the Sub-Committee on Communalism constituted by the National Integration Council review the Situation from time to time. Commissions of Inquiry had been appointed into several specific disturbances. The suggestions made to the State Governments from time to time for dealing effectively with the problem are based on the recommendations of these bodies and Commissions.

STEPS TO AVOID DELAY IN HIGH COURTS

462. SHRI THILLAI VILLALAN : Will the PRIME MINISTER be pleased to state :

(a) whether any new method like 'Day to day adjournments' to be 'completed within a specific time' in trial cases has recently been introduced in any of the High Courts to avoid delay; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) and (b) The information is being collected and will be laid on the Table later.

LAND GRAB' MOVEMENT

463. SHRI THILLAI VILLALAN : Will the PRIME MINISTER be pleased to state :

(a) whether any effective measure has been taken by Government to stop the 'land grab' movement launched by a section of political groups in the country; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a)

and (b) State Governments are fully seized of the situation and are taking action according to law. Utmost vigilance is being maintained.

SHIFT SYSTEM IN EDUCATIONAL INSTITUTIONS

464. SHRI THILLAI VILLALAN : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether Government have any proposal under their consideration to adopt shift system in all educational institutions in the country on the national level; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISHU) : (a) and (b) There is no proposal under Government's consideration to have a national scheme of 'shift system' in all educational institutions. The State Governments are adopting, wherever necessary and possible, a form of the 'shift system' under which the buildings of schools and colleges are used by a suitable arrangement of the time table to accommodate different batches of students by appointing additional teachers. In crowded cities, this has already been done to a large extent.

For the same reasons, the State Governments are adopting, at the primary stage, and especially in Classes I and II, another type of the 'shift system' under which the same teacher instructs two different batches of students for about three hours a day.

दिल्ली विश्वविद्यालय में स्नातकोत्तर परीक्षा

465. श्री गणेशी लाल चौधरी : क्या शिक्षा तथा युवा-सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली विश्व-विद्यालय स्नातकोत्तर परीक्षाओं में अपने विद्यार्थियों